

| Sl.No. | Advertisements  | Action Taken   |
|--------|---|--|
|        |   | brand or logo which is also used for cigarettes, tobacco products, wine, alcohol, liquor or other intoxicants.   |
| 5.     | Advertisement of FTV Vodka.   | An Advisory has been issued to FTV channel on 17.1.2013.   |
| 6.     | Advertisement of “McDowell’s No.1 Platinum Soda” - The No.1 Spirit of Leadership. | The Advertising Standards Council of India (ASCI) was requested on 22.07.2011 to take up the matter with advertisers to take these advertisements off air. ASCI informed that the complaint has been upheld. It was also informed that the said advertisement has been withdrawn from all channels from 25th July, 2011. |
| 7.     | Advertisement of Kingfisher Beer on ET NOW channel                                | A Warning was issued to the channel on 12.9.2012.  |
| 8.     | Advertisement of VB Best Cold Beer on Star Cricket channel                        | A Warning was issued to the channel on 12.9.2012.  |

#### **Corporate frauds**

\*548. SHRI NARESH AGRAWAL: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether cases of fraud/ illegal transaction and accounts have been reported against some companies;

(b) if so, whether Government is investigating these cases;

(c) if not, the reasons therefor;

(d) the details of such cases, year-wise; and

(e) the details of the steps Government has taken to stop cases of corporate frauds?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS  
(SHRI SACHIN PILOT): (a) to (c) Yes, Sir.

(d) From the years 2009-10 to 2013-14 (till date), 132 cases of fraud/ illegal transaction have been brought to the notice of this Ministry. Action taken in respect of these cases is as follows:

- (i) in 89 cases, investigation under Section 235 of the Companies Act, 1956 into the affairs of the companies has been ordered through the Serious Fraud Investigation Office (SFIO). Year-wise details are as follows:

| Year                | No. of companies ordered for investigation |
|---------------------|--|
| 2009-10             | 07   |
| 2010-11             | 01   |
| 2011-12             | 08   |
| 2012-13             | 19   |
| 2013-14 (Till date) | 54   |
| TOTAL               | 89   |

- (ii) in 21 cases, inspection of the books of accounts and other records has been ordered under section 209A of the Companies Act, 1956;
- (iii) in 8 cases, the concerned Registrars of Companies (RoCs) have been asked to scrutinise the Balance Sheets and other documents;
- (iv) complaints of fraud against 12 companies, which launched 'Collective Investment Schemes (CIS)' or collected money by promising high returns but became dormant and did not refund the money, have been referred to Securities and Exchange Board of India (SEBI) which is the regulator of such schemes and Economic Offences Wing of the respective State Governments; and
- (v) in 2 cases, companies are under liquidation.

(e) Measures taken by the Ministry of Corporate Affairs for early detection of potential corporate frauds, include:

- (i) developing a “Fraud Prediction Model” (FPM) that would generate alerts for analysis and early detection of potential frauds. A Steering Committee consisting of domain experts has been set up by the Ministry to suggest a comprehensive framework for developing such a model;
- (ii) strengthening the Market Research and Analysis Unit (MRAU) of Serious Fraud Investigation Office (SFIO) through induction of new technology and skilled manpower.

#### **Completion of irrigation projects**

\*549. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of WATER RESOURCES be pleased to state:

(a) how the abnormal delay of 20-30 years in completing pending irrigation projects is likely to be reduced especially when their cost is escalating manifold and nearly 56 per cent foodgrains are produced from 47 million hectares from irrigated land;

(b) whether resource crunch or land acquisition is responsible for such delays or it is procedural aberration; and

(c) what is the percentage of escalation in cost of irrigation projects, undertaken during the last ten years, from their initial inception till 31 December, 2012?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) and (b) As per the Working Group Report on Major, Medium Irrigation for XII Plan formulation, 163 major/medium irrigation projects are considered to be delayed. Out of the above 163 major/medium irrigation projects, there is an weighted average delay of 30 years in case of 77 major irrigation projects, and 20 years in case of 86 medium irrigation projects in the country.

The reasons for delay in implementation of the major/medium irrigation projects as reported by the State Governments to the Working Group for the Twelfth